

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA
(Through Video conferencing)**



O.A/350/498/2021

Date of Order: 15.07.2021

Coram: Hon'ble Bidisha Banerjee, Judicial Member

Amitava Roy, son of Sri Satish Kumar, aged about 58 years, working as Loco Pilot (Goods)/Elect, residing at Subhaspur, Narayanpur, Bhatpara (M) North 24 Pargana, Kakinara, West Bengal – 743126.

--Applicant

-Vs-

1. Union of India, service thorough the General Manager, South Eastern Railway, Kolkata -43.
2. Workshop Personnel officer, S.E. Railway, Kharagpur, P.O+PS Kharagpur, Paschim Medinipur 721301.

--Respondents.

For The Applicant(s): Mr. A. Chakraborty, counsel

For The Respondent(s): Ms. S. Chowdhury, standing counsel.

O R D E R (O R A L)

Bidisha Banerjee Member (J):

Heard Ld. Counsel for the applicant. Ms. S. Chowdhury, Ld. Standing counsel for the respondents is also heard.

2. The applicant has approached this Tribunal seeking the following reliefs:

“a) An order do issue directing the respondents to grant compassionate allowance in favour of the applicant since he was removed on the ground of unauthorized absence.”

3. At hearing, Ld. Counsel for the applicant would submit that the applicant is aggrieved as his prayer/representation dated 06.01.2021 for grant of compassionate allowance has not been considered by the respondent authorities and that he would be fairly satisfied if a direction is issued to the competent authority to consider his representation in a time bound manner.



4. It is noted that no adverse order is under challenge and seeking identical relief, the applicant has already preferred a representation dated 06.01.2021 to the Respondent authority which is yet to be disposed of, therefore no fruitful purpose would be served by calling for a reply in this matter, unless the representation is decided by the competent authority. Accordingly, I dispose of the OA with a direction upon the competent authority that it shall consider the representation in the light of RBE 164/2008 (Annexure A-2 to the O.A), decide the claim of the applicant and issue a reasoned and speaking order in accordance with law within a period of 2 months from the date of receipt of copy of this order. In the event the applicant is found entitled to the relief as prayed for, an appropriate order in accordance with law be issued within the said period.

5. It is made clear that I have not entered into the merit of this matter and, therefore, all points are kept open for consideration

6. The OA accordingly stands disposed of. No costs.



(Bidisha Banerjee)
Member (J)

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